



**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR**

**BEFORE**

**HON'BLE SHRI JUSTICE VIVEK RUSIA**

**&**

**HON'BLE SMT. JUSTICE ANURADHA SHUKLA**

**ON THE 20<sup>th</sup> OF SEPTEMBER, 2024**

**FIRST APPEAL No. 278 of 2024**

***SMT. SWATI SHRIWASTAVA***

*Versus*

***SAURABH SHRIVASTAVA***

---

**Appearance:**

*Shri Mayank Shrivastava, learned counsel for the appellant.*

*Respondent is present in person.*

---

**ORDER**

***Per: Justice Vivek Rusia***

This appeal is filed by appellant / wife against the judgment and decree of divorce dated 20.01.2024. Both the parties were relegated to the mediation process which is successful and as per the mediation report, the wife has agreed to withdraw this appeal.

02. The mediation report dated 16.08.2024 is reproduced hereinbelow:



HIGH COURT OF MADHYA PRADESH  
PRINCIPAL BENCH JABALPUR

Mediation Centre, High Court of M.P., Jabalpur  
Before the Mediator Smt. Vimla Khare, Adv  
(F.A.278/2024, Swati Shrivastava.Vs. Saurabh Shrivastava.)

16:08.2024

अपीलार्थी श्रीमती स्वाती श्रीवास्तव अपने अधिवक्ता श्री मयंक श्रीवास्तव सहित उपस्थित।

प्रत्यर्थी श्री सौरभ श्रीवास्तव अपने अधिवक्ता श्रीकांत श्रीवास्तव सहित उपस्थित।


प्रकरण में मध्यस्थता सफल रही।


पक्षकारों में निम्नानुसार समझौता संपन्न हुआ है :-

01. अपीलार्थी स्वाति श्रीवास्तव प्रधान न्यायाधीश कुटुम्ब न्यायालय टीकमगढ़ द्वारा प्रकरण क्रमांक आर.सी.एस.एच.एम. 97/2022 में पारित डिक्री दिनांक 20.01.2024 के विरुद्ध दायर अपील प्रथम अपील 278/2024 वापिस ले रही हैं।

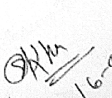
02. इस अपील का व्यय दोनों पक्ष अपना-अपना वहन करेंगे।  
मीडिएशन सफल।


प्रकरण अग्रिम कार्यवाही हेतु माननीय उच्च न्यायालय को सादर प्रेषित।

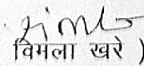
  
अपीलार्थी के हस्ताक्षर  
16/08/24

  
अपीलार्थी अधिवक्ता

M. Shrivastava  
16/8/24 ad

  
प्रत्यर्थी के हस्ताक्षर  
16-8-24

  
प्रत्यर्थी अधिवक्ता

  
( विमला खरे )  
मीडिएटर

03. In view of the above, this First Appeal stands **dismissed as withdrawn.**

(VIVEK RUSIA)  
JUDGE

(ANURADHA SHUKLA)  
JUDGE